

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Ref: Docket No. 25/GT/2011

Date: 19.11.2012

To,  
Dy. Chief Engineer (Tariff),  
Damodar Valley Corporation,  
DVC Towers, VIP Road,  
Kolkatta- 700054,  
West Bengal

Sir,

Subject: Petition for approval of tariff in respect of Mejia Thermal Power station Extension Unit No. 5 and 6 (2X 250 MW) in consideration with Addl. Capital expenditure for the tariff period 2009-14. - **Docket No. 25/GT/2011**

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With reference to your submissions made vide affidavit dated 25.6.2012; I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by **10.12.2012**:

- (i) The reason along with justification for not capitalizing the assets/works under original scope of works within the cut-off-date of 31.3.2010, to be furnished.
- (ii) In the submission dated 25.6.2012, the claim for actual capitalization of deferred liabilities under the Regulation 9(2)(ii) i.e. change-in-law during the year 2010-11 after the cut-off-date i.e. 31.3.2010 has not been justified. Justification for this claim, to be submitted.
- (iii) Reason/justification for proposed estimated additional capital expenditure during 2011-14 under the Regulation 9(2)(ii) i.e. change-in-law to be indicated. Also, to clearly specify 'the changes-in-law' with documentary evidence which necessitated/compelled these expenditures to be claimed under change-in-law.
- (iv) Furnish the amount of Liquidated Damages (LD) recovered/to be recovered on account of delay in execution of work/supply in terms of contract agreement.

- (v) Furnish the amount of initial spares capitalized upto the cut-off date i.e. 31.3.2010 and details of initial spares and EOT cranes etc. proposed to be capitalized in the year 2011-12. Since, the delay in capitalizing the initial spares after the cut-off-date is not admissible as per the 2009 Tariff Regulations, detailed reasoning for the delay in acquiring the initial spares after the cut-off-date, may be submitted.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

**Sd/-**

(B. Sreekumar)  
Deputy Chief (Law)